

[Shri R. K. Mhalgi]

sion that he does not seem to be serious about his promise either for secret ballot and or following the other guidelines for granting recognition as per the manual.

I, therefore, urge upon the Railway Minister to arrange immediately for their recognition which fulfils all the conditions.

(iii) ELECTRICAL HEAVY REPAIR SHOP
FOR ELECTRICAL LOCO WORKS,
KHARAGPUR

SHRI SUDHIR GHOSAL (Midnapore): I like to draw the attention of the Government to a top bureaucratic negligence to destroy the main plant of the heavy repairing shop (Electrical) at Kharagpur, S.E. Railway.

The Electrical Heavy Repair Shop for Electrical Loco Works was started at Kharagpur with expenditure of about Rs. 20 lakhs and the works was highly appreciated by RDSO, Lucknow. After strike in 1974 May and during emergency the valuable machines were shifted in Tata.

Why three crores of rupees had been spent by creating a new shed at Tata when existing shop like Heavy repair and erecting shop are at Kharagpur.

As per Chief Electrical Engineer Inspection report so many lakhs of insulating materials indented procured for traction work at Electrical Heavy Repair Shop, Kharagpur, but alas, why National money have been lost at Heavy Repair Store (Appx. Rs. 3 lakhs) without use. Longivity of the insulating materials has expired as it cannot be used more. Condemning the shop during emergency why the traction work has been given to private concern like Rotomach Company with higher list, instead of paralysing the scope of employment at Kharagpur Workshop. Recently the Chief Audit Inspector asked for some questions to workshop Electrical Engineer regarding the Heavy Electrical Repair shop. Why Loco transformer sent to private

concern Madras during the emergency for repair work (rewinding), when materials are lying at H[R] Store. The under framework of Electrical Loco bogie had been repaired since so many years at Kharagpur workshop. Now the repair work shifted to Tata Nagar why? Why the staff cadre has been surrendered at Electrical Heavy Repair Shop, comparing with 1974? Why Railway is favouring the "The Rotomach Company" two M.P.s of West Bengal pointed out to Mr. Dandavate regarding this? Why there is no improvement in Electrical Department like Mechanical Department, Kharagpur Workshop? As per C.E.E.'s Inspection report manpower should be increased for traction work, why it is cancelled? It is very surprised that C.E.E. has completed his service more than 12 years in Bengal (S.E. Railway)

Several modification and renovation work has been done for traction at Kharagpur Electrical Heavy Repair Shop, but C.E.E. is adamant not to do any traction work at Kharagpur workshop. Why C.E.E. is going to make another testing Deptt. at Tata-nagar whereas a big Central Electrical Testing Laboratory at Kharagpur Workshop. Even as this laboratory is biggest in Indian Railways. There are so many technical facilities available at Kharagpur Workshop, but why C.E.E. has shifted all traction work at Tata? In previous time, so many Electrical engine has been repaired at Kharagpur Workshop. Now this work is fully stopped, why? Why C.E.E. is not be taken up for miss using national money by improper planning. The workshop Electrical Engineer gave so many proposals for increasing the staff to traction work.. Now violated his given words; why? The Class IV staff of the Electrical Department is working in some grade since 15 years to 20 years long, why they are not getting any promotion? The underframe of Elect. work is being shifted, why?

In a letter to the Hon'ble Railway Minister I complained and suggested if a confidential investigation be conducted to find out this as a result of corrupt practice or abuse of authority. As a result, in investigation was taken started by Railway Vigilance but what action has been taken?

12.34 hrs.

CONSTITUTION (FORTY-SEVENTH AMENDMENT) BILL

MR. SPEAKER: Now, we shall take up the Constitution (Forty Seventh Amendment) Bill. Originally the Business Advisory Committee allotted eight hours for this Bill. This being a small Bill, on re-consideration the time has been reduced to four hours. Three hours will be for general discussion, half-an-hour for clauses and half-an-hour for final reading.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): Mr. Speaker, Sir, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Sir, this is a very small Bill which puts Delhi in the category of those Union Territory which have got legislative assemblies.

This is a short Bill of great consequence. It seeks to amend Article 239A of the Constitution to bring Delhi within the purview of that article so as to confer power on Parliament to legislate for the creation of a Legislative Assembly and Council of Ministers for the Union Territory of Delhi. For a long time...

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, I am on a point of order. The House is discussing a Constitution Amendment Bill and the time is only

half past twelve. I would therefore request you that we should ensure that there is a duly constituted House whenever we start discussion on the Constitution Amendment Bill. The Constitution requires that the House must be duly constituted at all times, and I say, particularly, at a time when the Constitution Amendment Bill is discussed. I see that it is not duly constituted.

MR. SPEAKER: You are making submission under what provision? Are you raising the question of quorum?

PROF. P. G. MAVALANKAR: That is what I am saying in different words.

MR. SPEAKER: Why do you say in different words? Quorum is required for all Bills.

PROF. P. G. MAVALANKAR: All the more so for Constitution Amendment Bills. That will mean that Members who are absent will come. It will be helpful to the Minister of Parliamentary Affairs to ensure Members' presence in the House for voting. Otherwise they will not come here and the business will collapse. It is therefore in their interest as well that we must ensure that the House is duly constituted, which means, that there should be quorum.

MR. SPEAKER: Let the quorum bell be run...

Yes. Now there is quorum. Let the hon. Minister continue.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, Sir, your predecessor Shri Mavalankar as well as Sardar Hukam Singh had advised the Government to bring forward a Bill to amend art. 100 of the Constitution with regard to quorum, so as to enable Parliament to make rules with regard to quorum. But that has not been done at all. I would request you to advise the Government with regard to this point, and it would be salutary advice, Sir.

PROF. P. G. MAVALANKAR: They will not have the courage to do it...